



2025:DHC:1954-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 14484/2023

RAJNATH MISHRA

.....Petitioner

Through: Mr. Raghunath Pathak and
Ms. Shweta Priya, Adv.

versus

UNION OF INDIA AND OTHERS

.....Respondents

Through: Mr. Gaurav Sharma, SPC with
Mr. Gokul Sharma, GP and Mr. Siddhartha
Nagpal, Adv.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

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24.03.2025

C.HARI SHANKAR, J.

1. Learned Counsel for the petitioner submits that the petitioner's treatment is complete and that therefore nothing survives for adjudication in the writ petition.

2. The writ petition is disposed of as having become infructuous.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

MARCH 24, 2025/an

[Click here to check corrigendum, if any](#)